

Statement-II

State-wise number of Permanent Closures during 2015 and 2016 (January to December) (Provisional)

State/ Union Territory	Number of Units	
	2015	2016
Andhra Pradesh	1	-
Chhattisgarh	1	-
Goa	2	-
Himachal Pradesh	1	-
Karnataka	1	-
Maharashtra	1	-
Tripura	9	14
Grand TOTAL	16	14

Note: 1. This statement is based on the returns/information received in the Bureau.
 2. The information in respect of Uttar Pradesh has not been reported and remaining States/Union Territories is either 'NIL' or 'Not available'.

Protection of ceramic industries

4508. SHRI DILIPBHAI PANDYA:

MAHANT SHAMBHUPRASADJI TUNDIYA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the local soda ash manufacturers are suffering from import of ceramic products; and

(b) what are the measures taken by Government to protect local ceramic industries?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Directorate General of Anti-dumping and Allied Duties (DGAD) conducts anti-dumping investigations on the basis of duly substantiated application filed by the Domestic Industry (DI) alleging dumping of goods into the country causing injury to the DI. The basic intent of the anti-dumping measures is to eliminate injury caused to the DI by the unfair trade practices of dumping from exports from other countries and to create a level playing field for the DI.

Anti-dumping duty was imposed on Soda Ash imported from China PR, European Union, Kenya, Iran, Pakistan, Ukraine and USA *vide* notification dated 3.7.2012 and from Turkey and Russia *vide* notification dated 18.4.2013.

Based on the applications filed by All India Glass Manufacturers Federation, DGAD conducted Mid-term Review investigation in the abovementioned cases *vide* initiation notifications dated 21.7.2015 and 01.10.2015 respectively.

DGAD *vide* its final findings dated 23.9.2016 recommended revocation of anti-dumping duty in both the above mentioned cases. However, the disclosure statements issued by the authority were challenged by the domestic industry in the Hon'ble High Court of Gujarat. The Court has quashed the disclosure statements, subsequent final findings and the notifications issued by Department of Revenue and remanded back the case for issuance of fresh disclosure statement and final findings within a period of sixty days from the date of receipt of the judgement.

DGAD also initiated an anti-dumping investigation concerning imports of "Glazed/ unglazed Porcelain/vitrified tiles in polished or unpolished finish with less than 3% water absorption", originating in or exported from China PR on 13.10.2015. Preliminary findings were issued on 11.03.2016 and provisional duty was imposed for six months on the subject product w.e.f. 29.03.2016. The Final Findings recommending imposition of duty has been issued on 08.04.2017.

Development of Arikamedu as tourist place

4509. SHRI N. GOKULAKRISHNAN: Will the Minister of CULTURE be pleased to state:

- (a) whether Government is aware that Arikamedu is a historically famous/important place in Puducherry, if so, the details thereof;
- (b) whether it is a fact that the excavations taken up there are only partial in nature and not completed and need to be completed; and
- (c) whether Government would consider a new proposal to further the explorations and develop Arikamedu into a tourist spot of historical importance?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The Archaeological site at Arikamedu Puducherry U.T, is a centrally protected site of National importance under Archaeological Survey of India.

(b) and (c) The Arikamedu site has been excavated sufficiently for considerable